

## IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CRI-74-2020

**Suresh Azgaonkar** ..... **Petitioner**

**V e r s u s**

**The State of Goa and others.** ..... **Respondents**

Mr. Ryan Menezes, Advocate for the Petitioner.

Mr. Mahesh Amonkar, Addl. Public Prosecutor for Respondent nos.1 and 2.

**CORAM: M. S. JAWALKAR, J.**

**DATE: 15th November, 2020.**

**ORDER:**

Mr. Ryan Menezes, the learned counsel with Mr. Nigel Fernandes, learned counsel, appears for the Petitioner and Mr. Mahesh Amonkar, the learned Additional Public Prosecutor appears for the respondent nos.1 and 2.

2. Issue notice to the respondents, returnable on 26/11/2020 and time to surrender in respect of the petitioner, as per Order dated 20/10/2020 is hereby extended till 26/11/2020.

3. Matter to be placed before the Special Bench on 26/11/2020.

6. Mr. Amonkar, the learned Additional Public Prosecutor waives notice on behalf of respondent nos.1 and 2.

8. The petitioner is at liberty to serve the respondent no.3 by private

notice, in addition to the regular mode of service.

9. Parties to act on authenticated copy of this Court's order.

**M. S. JAWALKAR, J.**

**AP/-**